

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1928 of 2021

1. Raju Lohar @ Rajendra Lohar		
2. Keshav Kumar Tiwary @ Keshaw Chandra Tewary		
3. Manoj Singh @ Manoj Kumar Singh		
4. Nimai Singh	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	None
For the State	:	None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Nirsa P.S. Case No.422 of 2020 registered under sections 341/323/386/385/506/34 of the Indian Penal Code and under Section 27 of Arms Act.

Perusal of the record reveals that the allegation against the petitioners is that the petitioners in furtherance of common intention with the co-accused persons demanded extortion. It is further averred in the anticipatory bail application that the allegations against the petitioners are all false and the parties have settled the matter outside the Court and a joint compromise petition has been filed in the court of Sessions Judge-VIII, Dhanbad, a copy of the certified copy of which has been annexed as Annexure-2 at page no.14-15 of the brief wherein, it has *inter alia* been mentioned that the parties do not want to proceed with the case. It is then averred in the anticipatory bail application that there is ongoing dispute between the local villagers and the private

transporters engaged in the MPL work but the said dispute has been resolved. It is next averred that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., Dhanbad, in connection with Nirsa P.S. Case No.422 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Gunjan-